

LOK ADALAT
At the O/o The Central Administrative Tribunal
Patna Bench, 88/A Srikrishna Nagar
PATNA, BIHAR

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[Proceedings under Chapter VI of the Legal Services Authorities Act, 39 of 1987
and Lok Adalat Scheme of 1997 framed thereunder]

CCPA 10/2010 [In OA No. 776/2005]
[Patna, this Saturday, the 12th Day of April, 2014]

Gopal Kumar Pandey , Applicant.
Vs.
Union of India & Ors., Respondents.

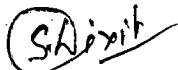
BENCH OF LOK ADALAT

Mr. Akhil Kumar Jain, Member
Ms. Urmista Datta (Sen), Member
Mr. Shankar Prasad, Member

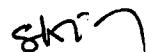
TERMS OF SETTLEMENT

The parties in the matter mentioned above, represented through their counsel/authorised representative, have voluntarily settled the matter raised in CCPA 10/2010 [In OA 776/2005] before this Lok Adalat amicably on the terms and conditions mentioned below and pray that an award/order in terms thereof be passed which shall be binding on both the parties and shall be enforceable as a decree u/s 21 of the Act 39 of 87.

“Both the parties agree that the order of the Tribunal has been challenged before the Hon’ble High Court wherein ~~the~~ stay has been granted by Hon’ble High Court. Hence, the contempt proceedings cannot continue at this juncture. The contempt proceedings may be dropped accordingly.”



For Applicants.



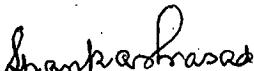
For Respondents.

AWARD/ORDER

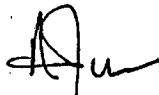
[Passed by the Bench of Lok Adalat U/s 21 of the Act No. 39 of 1987]

The above mentioned case/matter between the parties has been settled on the terms and conditions amicably agreed to by the parties/their representatives which we have found to be just and fair. The terms and conditions of settlement mentioned above as agreed between the parties shall be treated as part of the award/order and shall be binding and enforceable as a decree u/s 21 of the Act No. 39 of 1987. The settlement was read over and explained to the parties/their representative which was accepted to be correct.

The Award/Order on the above mentioned terms of settlement has been passed on this Saturday, the 12th Day of April, 2014 at Patna and has been duly signed by the Counsels in our presence.


[Shankar Prasad]
Member


[Urmita Datta (Sen)]
Member


[Akhil Kumar Jain]
Member